

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 10116-10117/2016

MADHO PRASAD MISHRA (D) TH. LRS

Appellant(s)

VERSUS

MAHABIR PRASAD MISHRA (D) THR. LRS.

Respondent(s)

(IA No. 197069/2019 - ADDITION/DELETION/MODIFICATION PARTIES)

Date : 13-01-2020 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.S. BOPANNA
[IN CHAMBER]

For Appellant(s) Ms. S. Janani, AOR
Mr. Nishant Kumar, Adv.

For Respondent(s) Mr. Imtiaz Ahmed, Adv.
Mrs. Naghma Imtiaz, Adv.
Mr. Ahmed Zargham, Adv.
for M/S. Equity Lex Associates, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 197069, application for correction of the name and address of legal heir is allowed for the reasons indicated in the application. The correction, as sought to be made, is permitted. Corrections be carried accordingly.

(GULSHAN KUMAR ARORA)
COURT MASTER

(R.S. NARAYANAN)
COURT MASTER